

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.3152/Del/2017
Assessment Year : 2003-04**

Ashwani Talwar, Advocate Deepak Kapoor, 59, Nehru Apartments, Outer Ring Road, Kalkaji, New Delhi-110019. PAN-AAAPT0920E	Vs	DCIT, Central Circle, 2 nd Floor, Arto Complex, Sector-33, Noida.
APPELLANT		RESPONDENT
Appellant by	Sh.Deepak Kapoor, Adv.	
Respondent by	Sh.Satpal Gulati, CIT DR	
Date of Hearing	30.03.2021	
Date of Pronouncement	30.03.2021	

ORDER

PER KUL BHARAT, JM :

This appeal by the assessee for the assessment year 2003-04 is directed against the order of learned CIT(A)-IV, Kanpur dated 31.03.2017.

2. The learned counsel for the assessee, vide its letter dated 30.03.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 30th March, 2021.

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI